236 Written Answers to

The Full Court of the Supreme Court considered the proposals for use of Hindi and regional languages in the High Courts in its meeting held on 11th October, 2012 and reiterated the earlier similar resolutions of the Full Court adopted in 1997 and 1999 to not accept the proposals. The Government has decided to abide by it.

Protection of women lawyers

1035. SHRI BAISHNAB PARIDA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court has issued certain norms to protect women lawyers from sexual and other harassment in the courts in the country; if so, the details thereof;
- (b) whether the above orders have since been implemented; if so, the details thereof; and
- (c) whether the women lawyers have asked for further additions/alterations in such instructions; and if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (c) The information is being collected and will be laid on the Table of the House.

Sexual harassment of lawyers

1036. DR. T.N. SEEMA: Will the Minister of LAW AND JUSTICE be pleased to state:

- whether there are many reported cases in Supreme Court and High Courts of the country regarding senior lawyers sexually harassing women juniors or other women lawyers at the bar;
- (b) if so, the details thereof during last three years and the action taken against such lawyers;
- (c) whether there is no standing committee on gender justice of judges in Supreme Court and the High Courts to look into such cases; and
- (d) if so, the response of Government thereto and the steps taken for setting up such committees?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (d)